

# PAPERS LAID ON THE TABLE

## APPROACH TO FOURTH FIVE YEAR PLAN COLLECTION OF STATISTICS (CENTRAL) AMENDMENT RULES

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): I beg to lay on the Table:

- (1) A copy of 'Approach to the Fourth Five Year Plan [Placed in Library. See No. LT-2333/68].
- (2) A copy of the Collection of Statistics (Central) Amendment Rules, 1968 published in Notification No. SO. 2967 in Gazette of India dated the 7th September, 1968, under subsection (3) of section 14 of the Collection of Statistics Act, 1953. [Placed in Library. See No. LT-2334/68].

12.52 hrs.

## TRANSFER FROM JAIL AND RELEASE OF MEMBER

(Shri Madhu Limaye)

MR. SPEAKER: I have to inform the House that I have received the following two communications dated the 25th and 26th November, 1968, respectively, from the Superintendent, Central Jail, New Delhi:—

1. "I have the honour to inform you that Shri Madhu Limaye, Member, Lok Sabha, has been admitted in this jail, the 23rd November, 1968, on transfer from Patna Central Jail (Bihar) and will be produced in the Supreme Court of India, New Delhi, on the 25th November, 1968.

I may further add that he will also be produced in the Court of Sub-Divisional Magistrate, Saddar Monghyr, on the 28th November, 1968, in case U/s. 151/107—117 (3) Cr. P. C. in

response to endorsement dated the 20th November, 1968, recorded by the said Court at the back of the warrant for Intermediate Custody (Section 344 of the Criminal Procedure Code)."

2. "I have the honour to inform you that Shri Madhu Limaye, Lok Sabha, was produced in the Supreme Court of India, New Delhi, on the 25th November, 1968 and was released by the order of the Supreme Court of India, New Delhi, the same day."

SHRI NATH PAI (Rajapur). We would like to raise one important point. If I have understood you clearly, you have read out from the letter and stated that the communications are from the Superintendent, Central Jail, New Delhi, and are to the effect that Shri Madhu Limaye had been brought to that Jail on the 23rd November, 1968. Today is the 27th November, 1968. I know how the post office is functioning. May I know it takes so long for this basic communication (which is under our laws to be immediately communicated to you) to reach you? Why is there this kind of apathy and indifference? This is something very serious. We would like you to get an explanation. This is not the first time that we have raised this matter.

MR. SPEAKER: We received the communication yesterday evening. I think that in the case of the first communication there was delay, but the second communication about his release....

SHRI NATH PAI: I am raising the question of delay in regard to the first one.

MR. SPEAKER: According to what they say, the transfer was made on the 23rd November. We shall have to verify when he reached here and

all that. He was transferred from Mongyr. So, the time taken for the journey is also there.

SOME HON. MEMBERS: Every time, it is the same story.

MR. SPEAKER: The time taken by the journey is also there. Therefore, the details are to be looked into.

श्री कंवरनाथ गुप्ता : (दिल्ली सदर) :  
प्रध्यक्ष महोदय यह मधु सिमये जी की  
बात नहीं है सिर्फ एक ही केस नहीं है, इस  
तरह के बहुत सारे केसेज हमारे सामने आते  
हैं इस चीज के बारे में आपको देखना चाहिये ।

#### COMMITTEE ON PRIVATE MEM- BERS BILLS AND RESOLUTIONS

##### FOURTIETH REPORT

SHRI KHADILKAR (Khed.): I  
beg to present the Fortieth Report of  
the Committee on Private Members'  
Bills and Resolutions.

12.54 hrs.

#### INDIAN RAILWAYS (AMEND- MENT) BILL—contd.

##### Clause 2—contd.

MR. SPEAKER: The House will  
resume further clause-by-clause con-  
sideration of the Indian Railways  
(Amendment) Bill.

The Business Advisory Committee  
had allotted 3 hours for this, but we  
have already taken 6 hours. At least  
now, we have to finish it quickly. We  
are having clause-by-clause consid-  
eration now. The general discussion  
had taken 6 full hours. No doubt, it  
is an important Bill and it is good that  
so much time, in fact, double the time  
allotted, was taken. But I think we  
shall have to finish the clauses a little  
more quickly.

We were discussing clause 2 and the  
amendments thereto. Shri Lobo Pra-  
bhu may now continue his speech.

SHRI S. M. BANERJEE (Kanpur):  
We should have at least 2 hours more  
as there are 63 amendments.

SHRI LOBO PRABHU: (Udipi): In  
my speech yesterday, I was develop-  
ing two ideas. The first was that it  
was not good for labour, unions and  
for the parties supporting them to go  
against public opinion. The second  
was that it was not good for parties  
which are so interested in these  
unions to create an image that they  
are against public opinion, which  
image is also confused with the image  
of the whole Opposition. I would like  
to state here that we of the Opposi-  
tion would like to stand shoulder to  
shoulder with every party in this  
House; we stand shoulder to shoulder  
with them when they are in a posi-  
tion to have public opinion on their  
side. So on this occasion, I would like  
to appeal to the parties supporting  
labour to realise that we are also for  
labour, in the context of the whole  
country, in the context of all work-  
ers, in the context of the economy.

SHRI GEORGE FERNANDES  
(Bombay South): In the context of  
exploiting them.

SHRI LOBO PRABHU: In this con-  
text, if they would like us to support  
labour, we are ready.

I have moved my first amendment.

Now I come to the second which is  
to the effect that in respect of squat-  
ting and other forms of satyagraha  
the provision should not be restricted  
only to those who obstruct the move-  
ment of trains but should apply also  
to those who obstruct the use by the  
public of any form of facility avail-  
able to them whatsoever.

12.57 hrs.

[Mr. DEPUTY-SPEAKER in the Chair]

It is quite possible for obstructing  
the public, to go on with a strike in